

Pavithra M.B.



rights, they envision courtrooms, treaties, and lawyers in crisp suits. But look closer, and you'll find activists, caregivers, economists, teachers, and even coders ... all shaping what it means to live with dignity today. One of the greatest strengths of human rights education lies in its ability to connect disciplines. In across science and technology, it addresses issues like AI surveillance, data privacy, and environmental justice and prepares students to design systems that uphold dignity and fairness. In medicine, it is connected with ethical care, reproductive rights, mental health, and access to treatment. In business and commerce, it guides people on Corporate Social Responsibility (CSR), labour rights, inclusive growth, and ethical leadership. Humanities and Social Sciences explore the roots of inequality, gender dynamics, and conflict through a rights-based lens. Arts and media use storytelling and visual expression to shape public discourse and policy. Each field offers a unique entry point, and together, they enrich our understanding of rights. The future lies in collaboration, not silos.

### Courses

Human rights education today is offered by institutions worldwide – from short-term certificates to full-fledged degree programmes. Globally, universities like Oxford, Harvard, and LSE offer interdisciplinary programmes, while the EMA in Venice brings together scholars

# For a just future

Human rights education is not a narrow path but an expansive, interdisciplinary field for those who want to make change that matters.



from over 40 institutions. In the Global South, universities in South Africa, Latin America, and Southeast Asia emphasise postcolonial and indigenous rights perspectives. In India, JNU, Delhi University, TISS, and IIHR offer specialised postgraduate and diploma courses. In Tamil Nadu, the University of Madras, Annamalai University, Bharathidasan University, IGNOU, TNOU and Dr. Ambedkar Law University offer Certificate courses, Diploma, PG Diploma, UG and PG courses in Human Rights through distance education. Research degrees in interdisciplinary streams are also available.

Globally, institutions like Open Society Foundations, Fulbright, DAAD (Germany), and Erasmus Mundus (EU) offer graduate and postgraduate fellowships focused on rights, peace, and justice. Universities such as Harvard, Columbia, Essex, and Geneva provide institutional grants and postdoctoral opportunities, while organisations like Amnesty International, Human Rights Watch, and the UN Human Rights Office (OHCHR) offer research collaborations and stipends. In India, support is expanding through the National Human Rights Commission (NHRC), ICSSR, and UGC. National and State commissions, BPRD, and legal institutions also regularly call for research proposals. Many universities internally fund

projects on justice, digital rights, caste, and LGBTQ+ issues. A growing trend is cross-disciplinary funding, where proposals in tech, education, or disaster response must include a rights-based lens. Think tanks, NGOs, media, and CSR foundations also offer paid research roles, which are vital stepping stones for young scholars.

Choosing human rights education today is both hopeful and strategic. It's not just about activism; it's a gateway to diverse, meaningful careers. It's not a narrow path; it's an expansive, interdisciplinary field for those who want to make change that matters. After all, the world doesn't need more techies or investment bankers quoting Gandhi, Ambedkar or Abdul Kalam. It needs professionals who can actually be them.

The writer is Associate Professor, PG Department of Human Rights and Duties Education, Ethira; College for Women, Chennai.



### **Lokmat Times**

# Rajasthan Shocker: Shopkeeper Faints After Being Slapped by Police Officer in Kota (VIDEO)

https://www.lokmattimes.com/national/rajasthan-shocker-shopkeeper-faints-after-being-slapped-by-police-officer-in-kota-video-a507/

By Lokmat English Desk | Updated: June 29, 2025 23:34 IST

Kota, Rajasthan (June 29, 2025): A shocking incident has surfaced from the Kaithunipol area of Kota, Rajasthan, where a ...

Kota, Rajasthan (June 29, 2025): A shocking incident has surfaced from the Kaithunipol area of Kota, Rajasthan, where a police officer has been accused of assaulting a shopkeeper. The alleged incident took place on May 29 when Station House Officer Pushpendra Bansiwal reportedly slapped and beat a shop worker named Rizwan in a crowded marketplace. CCTV footage of the incident has now gone viral and sparked public outrage.

Meet SHO Pushpendra Bansiwal of @KotaPolice who slapped a shopkeeper so hard that he instantly fainted and became unconscious. It was alleged that the SHO asked the shopkeeper to remove a bike parked in front of his shop in the Kaithunipol area of Kota in Rajasthan. The... pic.twitter.com/WHC4mWeXev

— NCMIndia Council For Men Affairs (@NCMIndiaa) June 29, 2025

According to the media reports, Rizwan works at a shop that makes wardrobes. On the day of the incident, a motorcycle was parked outside the shop. SHO Bansiwal asked Rizwan to remove it. Rizwan told the officer that the motorcycle did not belong to him, and he could not move it because it was locked. Despite his attempt to cooperate, Rizwan was allegedly slapped by the officer.

The video shows Bansiwal and other police personnel dragging Rizwan by his collar as they tried to force him into a police jeep. When Rizwan refused to get in, the officer slapped him. Moments later, Rizwan collapsed on the road in the middle of moving traffic. He fainted on the spot and became unconscious. A cording to the reports, he later claimed he had recently undergone ear surgery and that the police ignored his condition.

In response to the accusations, SHO Bansiwal denied the charges. He claimed that Rizwan misbehaved during an operation to clear shopfronts ahead of a Maharana Pratap Jayanti rally. The officer said Rizwan was being taken to the police station for misconduct.

According to the NDTV Rajasthan, following the incident, Rizwan filed complaints with the **National Human Rights Commission** and the Lokayukta. He also registered a case in court. Kota Superintendent of Police Dr Amrita Duhan has assigned the investigation to DSP Rajesh Taylor. The inquiry has begun based on the CCTV footage.



### Medical Dialogues

# Medinirai Medical College Harassment Row: Doctors Demand Inquiry by NMC, NHRC, Health Minister

https://medicaldialogues.in/news/health/doctors/medinirai-medical-college-harassment-row-doctors-demand-inquiry-by-nmc-nhrc-health-minister-150790

29 June 2025

New Delhi: Raising the allegations of repeated harassment of medical students at Medinirai Medical College Hospital, Palamu, by the Principal, the doctors have now demanded a confidential investigation into the matter.

The United Doctors Front (UDF) has written to the National Medical Commission (NMC), National Human Rights Commission (NHRC), Jharkhand Health Minister, and a copy of the letter has also been sent to the District Collector of Palamu. The association has urged NHRC to take note of the matter and initiate an independent inquiry into the human rights violations.

Apart from the issue of student harassment, the association also highlighted inadequacies in the infrastructure- including the absence of water, electricity, academic support, and a transparent grievance mechanism. Allegations of students being fined Rs 5000 without any official receipts has also been highlighted in the letter.

Writing to NMC, the association has urged a compliance review and investigation of administrative and ethical lapses. UDF has urged the Health Minister of Jharkhand to conduct a high-level investigation immediately and consider suspending the Principal pending investigation to avoid influence over students and evidence.

Further, the association has sought direction upon the District Collector of Palamu to ensure protection for students by setting up a local redressal committee involving civil society and legal experts.

This comes amid the recent strike by the medical students at Medinirai Medical College, demanding the resignation of their principal, who was accused of harassing the students and threatening to ruin their careers.

Medical Dialogues had earlier reported that the students had accused the principal of making inappropriate remarks to the female students and creating a hostile environment on campus. It was alleged that the principal had also imposed a strict prohibition on any interaction between male and female students.

The latest controversy started when a female student was made to wait outside the hostel gate for one hour at night for coming late from duty. While the hostel has a strict no-entry policy after 9 PM, the concerned female student was on duty at the medical college hospital, which is very far away from the hostel campus.

After being made to wait outside the hostel gate for one hour, the student was allowed inside only when the students started protesting about the issue. This allegedly led to an argument between the students and the principal.

In a video, shared on social media platform X (formerly Twitter), the Principal could be seen threatening the students to ruin their careers, while the students could be heard pointing out the lack of infrastructure and facilities at the medical college and how the students are unable to appear in the PG examination due to the delayed academic calendar.

According to the students, there is no water in the boys' hostel, and there is a lack of electricity. They also could be heard saying that their entire year got wasted because of the delay in conducting exams.

In the latest letter addressed to NMC, NHRC and Jharkhand Health Minister, UDF mentioned that it received multiple written and verbal grievances from students of Medinirai Medical College and Hospital, Palamu, against the conduct of the Principal, Dr. P.N.Mahto.

Addressing the issue, UDF mentioned in the letter, "The students have raised serious concerns, including repeated harassment, threats, public humiliation, body shaming, suppression of student voices, and denial of basic amenities...However, all complainants have requested to remain anonymous due to a prevailing climate of fear, intimidation, and potential retaliation, which further confirms the lack of a safe and functional grievance mechanism at the institution."

"These grievances, shared independently by multiple students, point to a consistent and troubling pattern of abuse of power and violation of medical education norms, including those laid out under the Central Residency Scheme 1992, NMC PGMER 2023, and student welfare guidelines," UDF mentioned in the letter as it urged NMC, NHRC and Jharkhand Health Minister to take action.



#### Law Chakra

## Supreme Court Criticizes UP Government Over Muzaffarnagar School Incident

https://lawchakra.in/other-courts/supreme-court-criticizes-up-government-over-muzaffarnagar-school-incident/

By Vaibhav Ojha | 29 September 2023, 9:43 AM

2 minutes, 30 seconds Read

The Supreme Court has expressed its criticism towards the Uttar Pradesh government for its apparent non-compliance with the Right to Education Act. This comes in light of the incident involving a teacher from a private school in Muzaffarnagar, who was seen in a viral video encouraging students to slap a Muslim classmate. The apex court has now directed the appointment of a senior Indian Police Services (IPS) officer to oversee the investigation into this case. The next hearing is scheduled for October 30.

The court's bench, comprising Justices Abhay S Oka and Pankaj Mithal, raised concerns about the delay in filing the First Information Report (FIR). They also questioned why the FIR did not include allegations of a communal nature and pointed out the absence of a video transcript. Justice Oka remarked,

"This is about the quality of education, and this includes sensitive education. The manner in which it has happened should shake the conscience of the state. The state must take responsibility for the education of the child."

The court's directive emphasizes that the investigation should determine whether the offense of hate speech under Section 153A of the Indian Penal Code is applicable. The court stated,

"After a long delay an FIR has been registered on September 6, 2023, alleging commission of offences under Section 75 of Juvenile Justice Act, 2015, and Sections 323 (voluntarily causing hurt) and 503 (criminal intimidation) of the IPC have been invoked. The probe shall be supervised by a senior police officer nominated by the State government to look into whether these two offences deserve to be invoked. The IPS officer so invited shall submit a report to this court."

The plea, which brought this matter to the court's attention, was filed by the great-grandson of Mahatma Gandhi. He sought a swift and independent investigation into the incident and called for remedial measures in schools to address violence against children, especially those from religious minorities. The teacher at the heart of this controversy, Tripta Tyagi, allegedly made derogatory remarks about Muslim children while instructing his classmates to assault the Muslim student. Following the incident's widespread attention, the school in Khubbapur village was sealed.

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The National Commission for Protection of Child Rights had subsequently urged the Uttar Pradesh Police to lodge an FIR against Tyagi. The National Human Rights Commission also took suo motu cognizance of the incident. Tyagi, in her defense, released a video statement claiming that while she might have erred, there was no communal angle to the event.

The Supreme Court emphasized the importance of quality education, stating,



#### Odisha Barta

# Round the Corner, Stampede:-3 devotees killed, over 50 injured in mishap puri Gundicha Temple

https://odishabarta.com/round-the-cornerstampede-3-devotees-killed-over-50-injured-in-mishap-puri-gundicha-temple/

June 30, 2025

### Bureau, Odishabarta

PURI,(29/06/25):At least three devotees were killed and over 50 injured in a stampede at Saradhabali near Gundicha Temple in puri, in the early hours of Sunday, where the three chariots with the Holy Trinity onboard are stationed.

The deceased have been identified as Prabhati Das, Basanti Sahu, and Premakanta Mohanty.

According to reports, the mishap occurred at around 4:20 AM when an overwhelming crowd of devotees had gathered for darshan of Lord Jagannath and His Siblings.

Eyewitnesses alleged that the situation turned chaotic when two trucks carrying 'charamala' entered the densely packed area, leading to panic and a sudden rush among the devotees.

Sources indicate that the Mahaprabhu's 'Pahuda' was completed at around 12:30 AM, and it was reopened for darshan at 3:45 AM, following which massive crowds surged forward. In the resulting commotion, two women and one man were reportedly trampled.

Nearly 50 others sustained injuries in the melee and were rushed to nearby hospitals for treatment

Disturbingly, several eyewitnesses alleged that there was no visible police deployment at the site to manage the surging crowd. The absence of effective crowd control is being cited as a major factor behind the mishap.

### CHIEF MINISTER HIGH LEVEL MEETING

Chief minister head of the grand Rath Yatra festival, Odisha Chief Minister Mohan Charan Majhi conducted a high-level meeting in Puri to meticulously review all preparations. Comprehensive discussions were held on sanitation, health services, transportation, crowd regulation, and ensuring disciplined darshan for pilgrims.

Naveen Patnaik slams Odisha administration over crowd control failure during Rath Yatra stampede. In a deeply unsettling turn of events during the sacred Ratha Jatra in Puri, three lives were lost and several others injured in a stampede near the Gundicha temple in the early hours of Sunday.

The incident, which unfolded amidst a dense gathering of devotees, has sparked a political firestorm in the state, with Leader of Opposition and BJD President Naveen Patnaik holding the Odisha Government responsible for the tragedy.

Calling it a "glaring example of administrative failure," Patnaik expressed condolences to the bereaved families and demanded immediate remedial actions. "Today's stampede, following the crowd mismanagement on Rath Yatra day that injured hundreds, proves the government's shocking abdication of responsibility," he stated.

According to eyewitnesses, the chaos broke out when a truck carrying wooden logs entered the Saradhabali area where devotees were seated on plastic mats. As workers began unloading in the narrow space, panic ensued, and people were trampled amid the confusion.

The response, as per onlookers, came primarily from civilians, not from official emergency teams.

Patnaik also took aim at the administration for citing "Mahaprabhu's wish" as an excuse for delayed rituals and inefficient crowd control. "Such statements reflect total disregard for public safety," he said.

In addition to demanding swift action for upcoming events like Adapa Bije and Bahuda Yatra, Patnaik called for an urgent inquiry into the lapses and a long-term crowd management overhaul.

As Odisha mourns the loss of lives in one of its most cherished religious events, questions loom over governance, safety infrastructure, and accountability at mass public gatherings

Key Security and Service Measures Announced:

Deployment of 275 Al-based surveillance cameras across Puri

Five-tier security structure with 10,000 personnel on duty

Activation of Quick Response Teams and drones for crowd monitoring

Coast Guard presence along the beach zones.

Medical support, including 69 primary health centres, 64 ambulances, 265 extra beds, and 378 doctors and paramedics SUPERSpecialist

The review meeting was attended by Deputy Chief Minister Kanak Vardhan Singh Deo, Deputy Chief Minister Parvati Parida, Housing and Urban Development Minister Dr. Krushna Chandra Mohapatra, Higher Education, Sports and Youth Affairs and Odia Language, Literature and Culture Minister Suryabanshi Suraj, Law Minister Prithviraj Harichandan, Puri MP Sambit Patra, Rajya Sabha MP Subhasish Khuntia, MLAs, Chief Secretary, Development Commissioner, Additional Chief Secretary of the Home department

Law Minister Responds;

Law Minister Prithviraj Harichandan confirmed that Chief Minister Mohan Majhi has been apprised of the situation, and assured of immediate action and a thorough investigation. "I have a word with the Chief Minister in the early hours. We will take necessary action," said Harichandan.

#### ADMINSTRATATIVE ACTION

Odisha Govt Transfers Puri Collector, SP After Stampede Incident. The Odisha government has issued transfer orders for the Puri Collector and Superintendent of Police (SP) in the wake of recent incidents. Chanchal Rana, IAS, Collector and District Magistrate of Khurda, has been appointed as the new Collector and District Magistrate of Puri.

c has been appointed as Officer on Special Duty in the General Administration and Public Grievance Department. This post is equivalent in status and responsibility to that of an Additional Secretary in the IAS cadre of the state.

Meanwhile, Vinit Agrawal, the current SP of Puri, has been transferred, and DIG ,STF ,senior IPS Pinak Mishra, who previously served as the SP of Puri, has been appointed as SP in the rank of DIGP with immediate effect. Vinit Agrawal was posted as OSD, State Police headquarters, with immediate effect. The Home Department issued a notification in this regard.

The transfer decision was taken hours after a stampede incident in Saradhabali near Gundicha temple on the wee hours of Sunday that claimed three lives.

A BJD delegation, led by senior leader Sanjay Kumar Das Burma, visited the incident site at Gundicha Temple and met with senior servitors to investigate the circumstances surrounding the mishap.

The party attributed the tragedy to administrative mismanagement and the absence of senior officials, urging the government to ensure better coordination for the remaining rituals of the Rath Yatra.

The Biju Janata Dal (BJD) has sharply criticised the Odisha state government for its handling of the tragic stampede at the Saradhabali just for hand wash the Puri, the has appointed new Collector while Appointed A new SP (DIG, Rank) government has suspended A.S.P, Commandant Senior citizens intellectual pointed out the government has played its administratative action promptly right from constable to SP,RI to Collector why not applicable for Temple Administrator (?).

### MEDIA ATTACKED

Puri Jagannath Temple Servitors assault on-duty female journalist: No action taken even after 24 hours after incident.

A group of servitors of Jagannath temple surrounded female journalist Linu Nayak and her cameraman Siba Kishore and assaulted duo in full public view.

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A group of temple servitors assaulted a female journalist while she was doing her duty at the Shree Jagannath Temple in Puri yesterday. However, no action has been taken against the servitors involved in the case even 24 hours after the incident.

The female journalist, who has been identified as Linu Nayak had gone to the Singhadwara with her cameraman Siba Kishore to cover the 'Ratha Katha Anukula,' a sacred ritual marking the beginning of chariot construction for the Rath Yatra. However, a group of servitors of the Jagannath temple surrounded them and assaulted the duo in full public view. In a video of the incident, one of the servitors was even seen raising his hands with the aim to slap the female journalist while another was seen dispersing her by pulling her hands.

Later, Linu Nayak filed a case at the Singhadwara Police station, based on which Puri Superintendent of Police (SP) Vinit Agrawal had said to register a case and taken action against the persons involved in the matter after verifying the footages of the CCTV cameras.

However, as no action was taken even 24 hours after the incident, the journalists who are working in Puri City today took out a 'Nyay Yatra' from the Circuit House to the office of the district collector and demanded justice for the victim female journalist. They also sought action against the accused servitors and protection of their own rights.

Similarly, the members of Odisha Union of Journalists (OUJ) met Puri Collector Siddharth Shankar Swain and apprised him about the matter and sought appropriate action. They also threatened to launch a state-level protest if action is not taken against the accused persons.

Likewise, human rights activist Jayant Das filed a complaint over the issue before the National Human Rights Commission of India.

Meanwhile, Puri Collector assured to take action as per the law after discussion with the concerned senior officials

BJD Condemns Police Assault on Journalists

Source: Tathys



Jagran

## Puri Stampede: जगन्नाथ रथ यात्रा के दौरान बड़ा हादसा, भगदड़ में 3 की मौत और 100 से ज्यादा घायल; जांच में जुटी पुलिस

ओडिशा के पुरी में रथ यात्रा के दौरान एक दुखद घटना घटी। रथ यात्रा के बीच मची भगदड़ में तीन लोगों की जान चली गई जबकि छह अन्य घायल हो गए। घायलों की संख्या में वृद्धि की आशंका है। बीते कुछ दिनों से जगन्नाथ पुरी में रथ यात्रा का आयोजन चल रहा है। घटना के बाद इलाके में शोक का माहौल है।

https://www.jagran.com/odisha/bhubaneshwar-puri-rath-yatra-stampede-3-dead-several-injured-in-odisha-23970411.html

By Jagran News Edited By: Rajesh Kumar Updated: Sun, 29 Jun 2025 11:39 AM (IST)

जागरण संवाददाता, पुरी। रिववार सुबह पुरी के शरधाली इलाके में भगदड़ जैसी स्थिति में तीन लोगों की मौत हो गई है। मृतकों में दो मिहला और एक पुरुष है। मृतकों की पहचान बसंती साहू, प्रेमकांत मोहंती और पार्वती दास के रूप में हुई है। वहीं, 100 से अधिक लोग घायल हो गए हैं।

खबर के मुताबिक, रिववार होने की वजह से आज सुबह करीब 4 बजे श्रीगुंडिचा मंदिर के सामने खड़े तीनों रथों पर चतुर्थ विग्रहों का दर्शन करने के लिए भक्तों की भारी भीड़ उमड़ी थी। भारी भीड़ के कारण श्रद्धालुओं में भगदड़ मच गई और रथ के पास भगदड़ जैसी स्थिति बन गई।

सीएम मोहन चरण माझी ने भक्तों से माफी मांगी

पुरी मंदिर में भगदड़ से मची अफरातफरी के बाद ओडिशा के मुख्यमंत्री मोहन चरण माझी ने बयान जारी कर भगवान जगन्नाथ के भक्तों से इस दुखद घटना के लिए माफी मांगी है।

विश्वसनीय सूत्रों से मिली जानकारी के मुताबिक भीड़ को नियंत्रित करने की जिम्मेदारी विरष्ठ आईपीएस अधिकारी सौमेंद्र प्रियदर्शी एवं पिनाक मिश्रा के पास थी। हालांकि वह रात 1 बजे के बाद अपने गेस्ट रूम में विश्राम करने चले गए।

पुलिस के लापरवाह रवैये से भक्तों ने जान गंवाई

इससे भारी भीड़ को नियंत्रित कर रही पुलिस के लापरवाह रवैये का खामियाजा आम भक्तों को अपनी जान गंवाकर भुगतना पड़ा है। कुछ भक्तों ने लिखा है कि ट्रैफिक पुलिस ट्रैफिक नियंत्रण में लगी हुई थी परंतु गुंडिचा मंदिर के सामने उमड़ी भीड़ को जगन्नाथ भरोसे छोड़ दिया गया था।

प्रशासन को पहले से पता था कि रथ यात्रा के दिन अधिकांश भक्त महाप्रभु का दर्शन नहीं कर पाए हैं। ऐसे में गुंडिचा मंदिर के सामने रथ पर विराजमान महाप्रभु का दर्शन करने के लिए भक्ति आतुर हैं।

बावजूद इसके भीड़ को नियंत्रित करने को प्रशासन की तरफ से वह व्यवस्था नहीं की गई जो करनी चाहिए थी। इस भगदड़ में शताधिक भक्तों के घायल होने की भी सूचना मिली है। उल्लेखनीय है कि शनिवार दूसरे दिन तीनों रथों को खींचकर भक्त शरधाबाली के पास पहुंचाए। ऐसे में गुंडिचा मंदिर के सामने-खड़े तीनों रथ पर विराजमान चतुर्था विग्रह का दर्शन पूरी रात चला। निर्धारित रीति के मुताबिक आज अपराह्न चार बजे चतुर्धा विग्रहों को गुंडिचा मंदिर में लिया जाएगा।

## पुलिस ने दी सफाई

इस मामले में सफाई देते हुए पुलिस महानिदेशक वाई बी खुरानिया ने कहा है कि भगदड़ के पीछे के कारण का पता लगाने के लिए जांच जारी है। वहीं, खुरानिया ने घटना की जांच के निर्देश दिए।

पुलिस डीजी वाईबी खुरानिया ने कहा है कि भगदड़ किस वजह से हुई, इसकी जांच चल रही है। जांच के बाद दोषियों के खिलाफ कार्रवाई की जाएगी।

## राष्ट्रीय मानवाधिकार आयोग में मामला दर्ज

भगदड़ में तीन लोगों की मौत की घटना को लेकर राष्ट्रीय मानवाधिकार आयोग में मामला दर्ज किया गया है। मानवाधिकार कार्यकर्ता जयंत दास ने यह मामला दर्ज कराया है। मानवाधिकार कार्यकर्ता ने कहा है कि पुलिस डीजी और जिला कलेक्टर को तुरंत हटाया जाना चाहिए। खास तौर पर पुरी का ऐसा जिला कलेक्टर जो ठीक से चल भी नहीं सकता, ऐसे व्यक्ति को पुरी कलेक्टर की जिम्मेदारी देना ठीक नहीं है।

## कैसे मची भगदड़?

भारी बारिश के कारण श्रद्धालु अपने साथ प्लास्टिक की चादरें लेकर आए थे। भगदड़ मचने के बाद जब लोग इधर-उधर भागने लगे तो उनके पैर प्लास्टिक की चादरों से फिसल गए और लोग एक-दूसरे के ऊपर गिरने लगे।

सूत्रों से मिली जानकारी के अनुसार, लकड़ी से भरे दो ट्रक भीड़ में घुस गए, जिसके कारण भगदड़ मची है।



#### Univarta

## लघु फिल्म प्रतियोगिता-2025 के लिए प्रविष्टियां आमंत्रित

https://www.univarta.com/news/other-states/story/3502202.html

राज्य » अन्य राज्य Posted at: Jun 29 2025 12:41PM

कोच्चि, 29 जून (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने लघु फिल्म प्रतियोगिता-2025 में भाग लेने के लिए प्रविष्टियां आमंत्रित की हैं।

मानवाधिकार आयोग की ओर से रविवार को जारी एक विज्ञप्ति में कहा गया कि मानवाधिकारों को बढ़ावा देने वाली लघु फिल्म प्रतियोगिता में हिंदी, अन्य भारतीय भाषाओं और अंग्रेजी में बनी फिल्में भाग ले सकती हैं। सभी फिल्मों में अंग्रेजी उपशीर्षक होना आवश्यक है। पहला पुरस्कार राशि दो लाख रुपये, दूसरा 1,50,000 रुपये और तीसरा एक लाख रुपये है।

विस्तृत समाचार के लिए हमारी सेवाएं लें।.



#### Dainik Bhaskar

## सोनभद्र में जमीनी विवाद:कोन पुलिस ने 8 लोगों को भेजा कोर्ट, नई सुरक्षा संहिता के तहत कार्रवाई

Anuj JAISWAL | ओबरा (सोनभद्र), सोनभद्र15 घंटे पहले

https://www.bhaskar.com/local/uttar-pradesh/sonbhadra/obra/news/kon-police-sent-8-people-to-court-action-taken-under-new-security-code-135337289.html

सोनभद्र के थाना कोन क्षेत्र में जमीनी विवाद का मामला सामने आया है। पुलिस ने जांच के दौरान पाया कि स्थानीय लोगों के बीच जमीन को लेकर विवाद चल रहा है। इस विवाद के कारण क्षेत्र में तनाव का माहौल बना हुआ था।

पुलिस ने दोनों पक्षों को समझाने का प्रयास किया। लेकिन दोनों पक्ष अपनी बात पर अड़े रहे। इस पर पुलिस ने क्षेत्र में शांति व्यवस्था बनाए रखने के लिए कार्रवाई की।

सुप्रीम कोर्ट और राष्ट्रीय मानवाधिकार आयोग के निर्देशों का पालन करते हुए पुलिस ने 8 लोगों के खिलाफ कार्रवाई की। इन सभी को भारतीय नागरिक सुरक्षा संहिता 2023 की धारा 178, 126 और 135 के तहत चालान कर न्यायालय भेजा गया है।



#### PrimeTV India

## Madhya Pradesh: छह साल में दो लाख से ज्यादा महिलाएं लापता, फिर सवालों के घेरे में `डबल इंजन' सरकार

https://primetvindia.com/madhya-pradesh-more-than-two-lakh-women-missing-in-six-years-double-engine-government-again-under-question/

Last updated: जून 29, 2025 1:40 अपराह्न

By Chandan Das19 घंटे पहले

Madhya Pradesh: 2015 में प्रधानमंत्री नरेंद्र मोदी ने बड़े जोर-शोर से 'बेटी बचाओ बेटी पढ़ाओ' कार्यक्रम की शुरुआत की थी। आठ साल बाद, जुलाई 2023 में, केंद्रीय गृह मंत्रालय द्वारा लोकसभा में पेश की गई एक रिपोर्ट में कहा गया था कि 2019 से 2021 के बीच देश भर में 18 वर्ष से अधिक उम्र की 10,61,648 महिलाएं और 18 वर्ष से कम उम्र की 2,51,430 लड़िकयां लापता हुईं।

## डबल इंजन सरकार पर उठ रहा सवाल

लापता लोगों की इस सूची में भाजपा की डबल इंजन सरकार द्वारा संचालित मध्य प्रदेश शीर्ष पर है। वहां तीन वर्षों में 160,180 महिलाएं और 38,234 नाबालिग लापता हुए। फिर दो साल और बीत गये। वह परंपरा जारी है. पिछले साल मई में राष्ट्रीय महिला आयोग ने छह साल की बच्ची के लापता होने के मामले में निष्क्रियता के लिए मध्य प्रदेश सरकार को नोटिस भेजा था। इसमें कहा गया है कि राज्य पुलिस के आंकड़ों से साबित होता है कि पिछले तीन वर्षों में मध्य प्रदेश में 3,500 महिलाएं और नाबालिग लापता हुई हैं। आंकड़ों के अनुसार मध्य प्रदेश में हर दिन औसतन 28 महिलाएं और तीन नाबालिग लापता होते हैं।

## 2003 से लगातार भाजपा की सरकार

मध्य प्रदेश में 2003 से लगातार 22 वर्षों से भाजपा की सरकार सत्ता में है। और 2014 से डबल इंजन वाली सरकार चल रही है। भाजपा ने राज्य में पिछला विधानसभा चुनाव भी जीता था। पिछले कुछ महीनों में इस दोहरी इंजन वाली राज्य में निजी घरों से बच्चों और किशोरों के लापता होने की कई खबरें आई हैं। यद्यपि जांचकर्ताओं ने उन घटनाओं की सच्चाई को स्वीकार किया, फिर भी लापता बच्चों या किशोरों का पता नहीं लगाया जा सका।

## 676 मामले सामने आए

मध्य प्रदेश के उज्जैन में पिछले 34 महीनों में गुमशुदगी के करीब 676 मामले सामने आए हैं। लेकिन किसी अजीब कारण से वहां एक भी शिकायत दर्ज नहीं की गई। ऐसे भी आरोप हैं कि राजनीतिक और पुलिस दबाव के कारण आम लोग मामले दर्ज कराने से डरते हैं। महत्वपूर्ण शहर इंदौर में लापता लोगों की संख्या 2,384 है। इनमें से केवल 15 शिकायतें ही दर्ज की गई हैं। अन्य विपक्षी राज्यों पर उंगली उठाने वाली भाजपा अपने ही राज्य में महिला सुरक्षा की भयंकर गिरावट देखने के बावजूद पूरी तरह चुप है!

## PRIME TV INDIA, Online, 30.6.2025

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इस बीच, राष्ट्रीय मानवाधिकार आयोग का स्वयं कहना है कि राज्य का सीसीटीवी नेटवर्क अपर्याप्त है, त्विरत प्रतिक्रिया दल काम नहीं कर रहे हैं, तथा इकाइयों के बीच समन्वय नहीं है। राज्य पुलिस ने लापता लड़िकयों को बचाने और उनके पुनर्वास के लिए पिछले साल 'ऑपरेशन मुस्कान' नाम से एक अभियान शुरू किया था, लेकिन कोई परिणाम नहीं मिला।